

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 25**  
**CP No. 15/241-242/PB/2024**

**IN THE MATTER OF:**

Amarjit Singh Bagga	...	Applicant/Petitioner
Vs		
Ergo Auto Limited and others	...	Respondent

**Order under Section 241(1), 242(4) of the Companies Act, 2013.**

**Order delivered on 21.03.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**  
**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Applicant : Mr.ShreyPatnaik, Mr.RitwikBatra, Advs.  
For Respondent : Mr. Gaurav Mitra, Mr.Govind Rishi, Advs. R-1 to 16.

**ORDER**

Ld. Counsel Mr. ShreyPathnaik for the petitioner appeared.

Ld. Counsel Mr. Gaurav Mitra for the Respondent also appeared.

In view of the order dated 15.02.2024, the parties are yet to meet to mediate and settle the matter.

Meanwhile, some developments have taken place, which are reported by the Ld. Counsel for the Respondent to which the Ld. Counsel for petitioner states that they will also try to include those developments and try to arrive at a complete settlement in the matter.

As held earlier, we give a further opportunity to the parties to work out the solution among themselves and report to us on the next date of the hearing.

List the matter again **on 25.04.2024.**

-sd-

**AVINASH KUMAR SRIVASTAVA**  
**MEMBER (TECHNICAL)**

-sd-

**BACHU VENKAT BALARAM DAS**  
**MEMBER (JUDICIAL)**